

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Wednesday, 23rd February, 1955

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

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PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN ON ASSURANCES, PROMISES AND UNDERTAKINGS.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by Members during the various sessions shown against each:—

(1) Supplementary Statement No. I—Eighth Session, 1954 of Lok Sabha. [See Appendix II, annexure No. 1.]

(2) Supplementary Statement No. V—Seventh Session, 1954 of Lok Sabha. [See Appendix II, annexure No. 2.]

(3) Supplementary Statement No. XI—Sixth Session, 1954 of Lok Sabha. [See Appendix II, annexure No. 3.]

(4) Supplementary Statement No. XVI—Fifth Session, 1953 of Lok Sabha. [See Appendix II, annexure No. 4.]

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(5) Supplementary Statement No. XXI—Fourth Session, 1953 of Lok Sabha. [See Appendix II, annexure No. 5.]

(6) Supplementary Statement No. XXVI—Third Session, 1953 of Lok Sabha. [See Appendix II, annexure No. 6.]

(7) Supplementary Statement No. XXV—Second Session, 1952 of Lok Sabha. [See Appendix II, annexure No. 7.]

(8) Supplementary Statement No. XXVI—First Session, 1952 of Lok Sabha. [See Appendix II, annexure No. 8.]

(9) Statement No. IV (Suggestions)—Fifth Session, 1953 of Lok Sabha. [See Appendix II, annexure No. 9.]

Shri T. B. Vittal Rao (Khammam): I want to seek a clarification on these statements.

Mr. Speaker: What is the clarification?

Shri T. B. Vittal Rao: When we put a question, it is said that the matter is under consideration, and then they pursue it and we get the answer in the next session itself. In the statements, the information is given, but it has already been given two or three months ago. I want to know why there is so much delay in these things.

Mr. Speaker: The proper course will be that the matter should be brought to the notice of the committee on Government Assurances, and then they will deal with it.